

ITEM NO.7

COURT NO.3

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 6736/2013

ALAKNANDA HYDRO POWER CO. LTD  
THROUGH ITS AUTHORISED SIGNATORY  
MR. S. DHAWAN

Appellant(s)

VERSUS

ANUJ JOSHI &amp; ORS.

Respondent(s)

(IA No. 164794/2023 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 65725/2021 - CLARIFICATION/DIRECTION, IA No. 254287/2023 - INTERVENTION/IMPLEADMENT, IA No. 17/2014 - MODIFICATION OF COURT ORDER, IA No. 251249/2023 - PERMISSION TO FILE APPLICATION FOR DIRECTION)

Date : 23-04-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Appellant(s)

Mr. Himanshu Shekhar, AOR

For Respondent(s)

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Mr. R Bala, Adv.  
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Mr. Shyam Gopal, Adv.  
Mr. Ankur Talwar, Adv.  
Mr. Chitvan Singhal, Adv.  
Mr. Raman Yadav, Adv.

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Mr. Avneesh Arputham, AOR  
Mr. Ankit Sharma, Adv.

Mr. Prithu Garg, AOR  
Mr. Ankur Sood, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. We find that it will be appropriate rather than deciding these applications, it is appropriate that the matter be heard finally.
2. We, therefore, direct the matter be placed for final hearing on 07.08.2024 (High up on the Board).
3. We further clarify that a joint convenience compilation shall be prepared by the learned counsel appearing for the project proponents, Union of India and State of Uttarakhand. Mr. Kunal Chatterji, learned counsel on behalf of the project proponents, Ms. Chinmayee Chandra, learned counsel on behalf of the Union of India and Ms. Devyani Gupta, learned counsel on behalf of the State of Uttarakhand will be the Nodal Officer for preparing a joint convenience compilation.
4. Until further order(s), the interim order granted vide order dated 15.03.2024 by this Court shall continue to operate.

(DEEPAK SINGH)  
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)  
COURT MASTER (NSH)